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#### CO.PET. 351/1999

RESERVE BANK OF INDIA ..... Petitioner Through: Ms.Swati Setia and Ms.Manpreet Singh, Advocates.

Versus

HOFFLAND FINANCE LTD. ..... Respondent Through: Mr.Sanjeev Ralli, Advocate with Ms.Mamta Mehra, Member of Court Appointed Committed.

## CORAM: HON'BLE MR. JUSTICE SUDERSHAN KUMAR MISRA <u>O R D E R</u> 20.07.2016

### CA No.2500/2016

This application has been moved by the Chairman of the Court Appointed Committee seeking clarification and necessary modification of order passed by this Court on 01.06.2016 in CA No.2184/2016. It is also pointed out that the next date of hearing in CA No.2184/2016 is 14.09.2016. It is pointed out that an inadvertent error has crept in the order dated 01.06.2016 wherein it has been noted that the orders passed by this Court on 03.12.2010 and 08.12.2015 were communicated to the respondents, i.e., the Deputy Secretary, Home Department, Government of Maharashtra and the Competent Authority under the MPID Act, whereas, in fact, the relevant order of 08.12.2015 was communicated to the Secretary (Appeals and Security), Department of Home Affairs, Mantralaya, Mumbai-400032 vide

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communication dated 26.12.2015 and not to the Deputy Secretary, Home, Government of Maharashtra and was also sent to the competent authority under MPID Act vide communication dated 11.12.2015.

Counsel submits that these facts came to be erroneously noted by this Court due to a *bona fide* mistake of the counsel whilst narrating the facts at the Bar. Looking to the overall circumstances, I am satisfied that this is merely a *bona fide* mistake and nothing more, therefore, the relevant portion of the order dated 01.06.2016 stands corrected accordingly.

Under the circumstances and since it has now been pointed out that the order of 08.12.2015 was, in fact, communicated to the Secretary (Appeals and Security), Department of Home Affairs, Mantralaya, Mumbai-400032, a direction is also issued to him to file an affidavit setting down all relevant facts including the action taken by him pursuant to the receipt of the said communication dated 26.12.2015, within four weeks from today.

The application is disposed off.

#### SUDERSHAN KUMAR MISRA, J.

**JULY 20, 2016** sb